

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

C I R C U L A R

No: 41

Dated: 30-8-2016

Subject: Financial Assistance to the Advocates from the Advocate Welfare Fund.

It is impressed upon all the concerned that henceforth whenever any recommendation is required and made for providing Financial Assistance to the Advocates from the Advocates Welfare fund, complete information as may be required from time to time, shall be furnished to the following effect:-

- a) Name of the Advocate;
- b) Year of enrolment;
- c) Member of which Bar Association;
- d) Extent of Financial Assistance required;
- e) Place of Practice;
- f) Cause for Financial Assistance and documents, if any, in support thereof;
- g) Number of dependants on the Advocates income.

By Order



(A.K. Koul)

Registrar General

30.08.16

No: 17919-972/L.P Dated: 30-8-2016

Copy to the:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, Srinagar for information of His Lordship.
- 2-5. Secretary to Hon'ble Mr. Justice _____
..... for information of His Lordship
6. Registrar Vigilance, High Court of J&K, Srinagar.
- 7-8. Registrar Judicial, High Court Wing Srinagar/Jammu.
- 9-30 Principal District and Sessions Judges _____ with the request to circulate the said Circular amongst all the Judicial Officers working under their control.
- 31-32 Secretary/President Bar Association _____
... for information and necessary action.

✓ 33-9/c NIC. High Court Srinagar

Joint Registrar (Admin)

29-08-2016